

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

(IA No. 167888/2022 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 149281/2022 - APPLICATION FOR PERMISSION
IA No. 149278/2022 - APPLICATION FOR SUBSTITUTION
IA No. 167883/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 150032/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 148710/2022 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 167887/2022 - SETTING ASIDE AN ABATEMENT)

WITH

SLP(C) No. 23504-23515/2019 (XI)

IA No. 111834/2022 - APPLICATION FOR ABATEMENT
IA No. 111832/2022 - APPLICATION FOR ABATEMENT)

Date : 02-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
[IN CHAMBER]

For Petitioner(s) M. Ritika Singh, Adv.
 Mr. Abdul Qadir, Adv.
 Mr. Raj Narayan Singh, Adv.
 Mr. Akbar Ali, Adv.
 Ms. Sadiya Shakeel, Adv.
 Mr. Satish Pandey, AOR

For Respondent(s)

Mr. Anurag Kishore, AOR

Mr. Sudhansu Palo, AOR
Mr. Suraj Prakash Singh, Adv.

Mr. Vinod Sharma, AOR

Mr. Prasanjet Keswani, Adv.

Mr. Suraj Singh, Adv.
Ms. Pushpila Bisht, Adv.
Ms. Pallavi Pratap, AOR
Ms. Prachi Pratap, Adv.
Dr. Prashant Pratap, Adv.
Ms. Avadhi Jain, Adv.
Mr. Akshay Singh, Adv.
Mr. Arnav Vats, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the respondent No. 1 in SLP(C) No.23506 of 2019 and respondent No. 5 in SLP(C) No. 23509 of 2019 respectively submitted that both the respondents have passed away. Both the respondents succeeded before the High Court. The High Court granted the relief of pensionary benefits. The Corporation (petitioner) has challenged the judgment rendered by the High Court by filing the two Special Leave Petitions referred to above. This Court is informed by the counsel appearing for other respondents that in all there are approximately 80 employees as respondents in the two Special Leave Petitions filed by the Corporation.

It is clarified that the Special Leave Petition numbers are different. However, so far as the respondent Nos. 1 and 5, referred to above, are concerned, since they passed away, the Corporation was given one last opportunity to bring the legal heirs on record. The time period has elapsed. Till this date, the Corporation has not taken any steps to bring the legal heirs on record. According to the learned counsel, the petitions so far as respondent No. 1 and respondent No. 5 are concerned, could be said to have stood abated. None is present on behalf of the Corporation.

In the fitness of things, let the matters i.e. SLP(C) Nos. 23506 of 2019 and 23509 of 2019 along with other connected SLPs, if any, be notified for hearing before the appropriate court within a period of two weeks from today.

Learned counsel appearing for some of the respondents in SLP(C) No. 23487 of 2019 also pointed out that many other respondents have passed away and applications have been filed for substituting the legal heirs.

Let all these applications be notified on the next date of hearing.

(NITIN TALREJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)